

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**REGIONAL WORKSHOP FOR ADVOCATES**  
*(through online and other modes of communication)*

**27<sup>th</sup> & 28<sup>th</sup> February, 2026**

**PROGRAMME**

**DAY ONE: 27.02.2026 (Friday)**

SESSION	TIME	TOPICS
	10.30 a.m. to 10.45 a.m.	Inaugural and overview of the Workshop  By: <b>Director, MPSJA</b>
<b>I</b>	10.45 a.m. to 12.15 p.m.	<b>Key issues relating to B.N.S.S., 2023:</b> i. FIR, Order of investigation u/s 175(3) of BNSS & complaint ii. Search & Seizure: use of Audio-Video electronic means iii. Proceeds of crime iv. Trial in absentia <b>(Followed by open interaction)</b>  By: <b>Dr. Dharmendra Kumar Tada</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (12.15 p.m. to 12.30 p.m.)</b>		
<b>II</b>	12.30 p.m. to 1.45 p.m.	<b>Key issues relating to:</b> (a) Electronic Evidence and Cyber Crimes (b) E-filing of cases <b>(3.0- e-filing)</b> (c) New provisions related to B.S.A., 2023 <b>(Followed by open interaction)</b>  By: <b>Shri Manish Sharma</b> <b>Faculty Member (Jr.1), MPSJA</b>
<b>LUNCH BREAK (1.45 p.m. to 2.30 p.m.)</b>		
<b>III</b>	2.30 p.m. to 3.45 p.m.	<b>Key issues relating B.N.S., 2023:</b> (i) Theory of punishment & community service (ii) New offences: <ul style="list-style-type: none"><li>• Organized crime</li><li>• Petty organized crime</li><li>• Terrorist Act</li><li>• Sedition</li></ul> (iii) New offences related to: <ul style="list-style-type: none"><li>• New Offences affecting the human Body</li><li>• New Offences against Property</li></ul> <b>(Followed by open interaction)</b>  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director, MPSJA</b> <b>&amp;</b> <b>Shri Saurabh Kumar Singh,</b> <b>OSD, MPSJA</b>

<b>TEA BREAK (3.45 p.m. to 4.00 p.m.)</b>		
<b>IV</b>	<b>4.00 p.m. onwards</b>	<b>Key issues relating to:</b> (i) Arrest, Bail, remand and default Bail (ii) Examination of accused (iii) Victim compensation (iv) Witness protection <b>(Followed by open interaction)</b>  By : <b>Shri Sachin Sharma,</b> <b>Additional Director, MPSJA</b>
<b>DAY TWO: 28.02.2026 (Saturday)</b>		
<b>I</b>	<b>10.30 a.m. to 11.45 a.m.</b>	<b>Key issues relating to Criminal Trial:</b> (i) Art of Cross-Examination (ii) Proving of document (iii) preparation of final arguments <b>(Followed by open interaction)</b>  By: <b>Shri Vishal Denial</b> <b>Advocate, High Court of M.P., Jabalpur</b>
<b>TEA BREAK (11.45 a.m. to 12.00 noon)</b>		
<b>II</b>	<b>12.00 noon to 1.15 p.m.</b>	Key issues relating to Principles of pleading and drafting <b>(Followed by open interaction)</b>  By: <b>Shri Kapil Duggal</b> <b>Advocate,</b> <b>High Court of M.P., Jabalpur</b>
<b>LUNCH BREAK (1.15 p.m. to 2.00 p.m.)</b>		
<b>III</b>	<b>2.00 p.m. to 3.15 p.m.</b>	<b>Key issues relating to Civil Trial:</b> (i) Expeditious trial: Recording of evidence and adjournment in Civil Cases; <b>(Guidelines of Yashpal Jain v. Sushila Devi case)</b> (ii) ADR Procedure – Role of Advocates <b>(Followed by open interaction)</b>  By: <b>Dr. Dharmendra Kumar Tada</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (3.15 p.m. to 3.30 p.m.)</b>		
<b>IV</b>	<b>3.30 p.m. onwards</b>	Role of Advocates in justice dispensation and Professional ethics  By: <b>Director, MPSJA</b>

**Note: -**

- (1) Schedule is subject to change under exigencies, if any.
- (2) It is advisable to observe instructions/directions regarding this workshop issued by MPSJA from time to time.